

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

O.A. NO. 307/1994

(16)

This the 22nd day of July, 1997.

HON'BLE SHRI JUSTICE K. M. AGARWAL, CHAIRMAN

HON'BLE SHRI N. SAHU, MEMBER (A)

Shri Chanchal Singh S/O Ram Singh,
ACIO-II (G),
Intelligence Bureau,
MHA, Govt. of India,
New Delhi.

... Applicant

(By Shri D. S. Mahendru, Advocate)

- Versus -

1. Union of India through
Director, Intelligence Bureau,
MHA, Govt. of India,
New Delhi.

2. Asstt. Director (E),
Intelligence Bureau,
MHA, Govt. of India,
New Delhi. ... Respondents

(By Shri N. S. Mehta, Sr. Central Government Standing
Counsel)

O R D E R (ORAL)

Shri Justice K. M. Agarwal,

Herard the learned counsel for the parties.

This case was admitted subject to objection that
may be raised on the question of delay in filing the
application.

By this application under Section 19 of the
Administrative Tribunals Act, 1985, the applicant
wants seniority with effect from 7.4.1979 with
consequential benefits from the date he was promoted

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to the grade of ACIO-II(G). He has also claimed further promotion as ACIO-I(G) from the date his batchmates were promoted to the said post. That date is said to be 19.12.1990. This application was filed in 1994. The explanation given for the delay cannot be accepted for condoning the exorbitant delay since 1979. Proposals made in 1990 also cannot be upset after a lapse of so many years and that too after the date of retirement of the applicant. It may be stated that the applicant admittedly has retired from service with effect from 31.1.1994.

We, therefore, do not wish to express any opinion on the merits of the case. Accordingly, this application is hereby dismissed on the ground of limitation. No costs.



(K. M. Agarwal)
Chairman



(N. Sahu)
Member (A)

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